



Government of Odisha
Office of Special Relief Commissioner

No. 64 /R&DM(DM)
PT2-RDM-RLF-MISC-0034-2020

Date: 05/01/2022

ORDER

**Addendum to Order No.7554/R&DM(DM) dated 29.12.2021&
No.7592/R&DM(DM) dated 31.12.2021**

Whereas, resurgence of COVID-19 has been noticed in many parts of India and some areas of the State;

And whereas, it is observed that the number of COVID-19 positive cases & Omicron cases are in increasing trend in some districts;

And whereas, COVID appropriate behavior and protocols are required to be observed scrupulously in order to prevent the transmission of the infection;

Now, therefore, in exercise of the powers conferred under Section 24(I) of the Disaster Management Act, 2005 read with Rule 8(1) of the Odisha Disaster Management Rules, 2010, the State Government do hereby promulgate the following stipulations in the State of Odisha **from 5.00 AM of 7th January, 2022 till 5.00 AM of 1st February, 2022:**

- **All schools, colleges** up to 12th standard (10+2) shall be closed. However, all such educational institutions are encouraged to organize online video method of teaching & learning for Class-X & XII students. The educational institution can organize doubt clearing classes in small batches with consent of parents by observing due COVID protocols. All examinations including Summatives Examination will continue. All AWCs shall be closed. The concerned Administrative Departments shall issue detail guidelines/ SOP in this regard.
- **Opening of shops/ malls/ shopping complexes:** All types of shops, malls, shopping complexes shall remain open across the State **from 5.00 AM to 9.00 PM everyday.**

Malls/shopping complexes shall operate with reduced number of customers. The mall Owner shall ensure that persons entering malls are thoroughly screened for temperature, correct use of masks and physical

distancing. Food court/ food plaza shall be open for take away only. No one shall be allowed to take/ consume food in the mall premises. It shall be the responsibility of the owner/ management of the malls/shopping complexes to ensure that there is no over-crowding at any point of time within the shops and common areas.

- Markets/Haats, Cinema halls, swimming pools, entertainment complexes, theatres, auditoriums, assembly halls and similar places shall be closed **at 9.00PM.**
- Only doubly vaccinated persons shall be allowed to enter market complexes/shops/ malls. No point of time more than four buyers shall be allowed per 100sq feet of shop space.
- Over-crowding inside the shops/ Malls/ shopping complexes/ Markets/ Haats/ Cinema halls/ swimming pools /entertainment complexes/ theatres/ auditoriums/ assembly halls and similar places shall not be allowed under any circumstances.

It shall be the responsibility of the Mall Authorities/ shop owner(s)/ Market Associations to ensure that COVID appropriate behaviour are followed strictly by himself/herself, and the customers. The owner shall make arrangement by deploying his/her staff to prevent crowding by customers inside and outside the shop/ mall. Proper social distancing demarcations in and outside shop shall be displayed by the shop owner and COVID appropriate social distancing shall be ensured by him/her. In case of violation, local authorities can take strict action including criminal action under relevant Acts including Disaster Management Act, 2005. Such violation shall entail sealing of such shops/ shopping complexes/ malls at least a period of 7 days or more along with heavy penalty as decided by the Local Authorities.

- All Social/ Religious gatherings shall remain prohibited.
- Large gatherings, congregations shall be prohibited. Political/ sports/ academic functions and gatherings shall be allowed with a ceiling of **100 persons** subject to the following conditions:
 - In closed spaces, a maximum of 50% of the hall capacity will be allowed subject to the above ceiling.
 - In open spaces, keeping the size of the ground/ open space in view, appropriate number of persons will be allowed, within the ceiling prescribed above, so as to ensure maintenance of prescribed physical distancing norms.
 - Wearing of masks, maintaining social distancing and provision of thermal scanning & use of hand wash or sanitizer will be mandatory.

- Permission for such functions/ gatherings shall be accorded by the respective District Magistrates/ Municipal Commissioners or other officers authorised by them.
- Political gatherings/ meetings, rallies and particularly for any election to be announced by the appropriate Election Commission should be limited to not more than 100 persons with full compliance to COVID protocols.
- No rallies/ Processions/Demonstrations/Dharanas/Strikes of any sort shall be allowed except for individuals not exceeding 5 persons coming to handover petitions/memorandum, if any.
- Exhibitions/ Trade Fairs/ Expo/ Melas shall be prohibited.
- Physical Business to Business meetings are prohibited. However, such activities may be taken up in virtual mode.
- No picnic in Parks, Nature Clubs, Beaches and other Picnic/tourist Spots shall be allowed.
- No cultural and Dance programmes of any sort shall be organized in Hotels, Parks/Malls/ Convention Centres/ KalyanMandaps.
- No Educational Institutions shall organize Excursions/ Picnics till end of January 2022.
- Annual Day Celebration/ Anniversary of any sort in the pretext of any reason shall not be allowed in any public places/ hotels/ clubs/kalian mandaps/ parks/grounds, etc.. Such celebration shall be observed only in own houses with participation of limited family members only.
- Religious rituals in temples/ churches/ Mosques/ places of worship shall be permitted with limited number of priests and staff adhering to Covid safety protocols. As regards to entry of devotees into such religious places, Local Authority i.e., District Magistrate/ Municipal Commissioner may, looking into the prevailing situation in the district and in consultation with relevant stakeholders ,impose any further restrictions as deemed proper.
- Haats and Markets including fish markets shall be decentralized and allowed to operate with minimum 30 feet distance from shop to shop. The shopkeepers and the buyers shall mandatorily abide by the Covid safety protocols like social distancing, use of mask. The local authorities shall demarcate areas for this purpose. Any violation of COVID-19 protocols will attract closure/ sealing/ cancellation of license of the concerned shops.
- Hotels/ Restaurants/ dhabas/ Bars/ Pubs are allowed for dine in up to 50% of the seating capacity with compliance of COVID-19 safety protocols till 9.00PM.
- All Hotels/Restaurant/ Bars/ Pubs/ Food joints shall close by 9.00P.M.
- All Street Vendors/ Food Vendors shall adhere to Covid protocols like social distancing and use of mask. Any deviation / non-compliance shall entail criminal action and penalty as per law and may make such unit(s) liable for

sealing/ closure for not less than 7 days and suspension/ cancellation of trade license&penalty.At no point of time more than 5 customers shall be allowed to gather in front of such vendors with due social distancing. It shall be the responsibility of the vendors to ensure full compliance of COVID appropriate behaviors by him/ herself/staff/ customers.

- All Gymnasiums/ Spas/ beauty parlour/barber shops/ saloons shall be allowed to open subject to time schedule with full compliance to COVID protocols.Any violation shall entail closure / sealing for not less 7 days along with heavy penalty by police/ District Magistrates/Municipal Commissioners.
- In public transport like buses, private vehicles and taxis (including cabs by aggregators like Ola, Uber, etc.), the conductor/ drivers shall ensure that all passengers including driver & staff put on mask during the entire period of their travel/ journey.The owner of the vehicle shall make arrangement for thermal scanning and sanitizer/ hand washing for the passengers before allowing them to enter into the vehicle.Over-crowding inside the bus/ taxis shall not be allowed under any circumstances.
- **Cultural Activities:** Cultural gatherings/ programmes including melodies, orchestra/ jatra/ opera, dances-classical, folk and other permitted dance forms, cultural competitions, open air theatres/ drama/ nukkad natak/ street plays/ other such performances, etc shall be allowed to open with due compliance to covid protocols with permission in writing from appropriate authorities of District Magistrates/ SPs/ Municipal Commissioners/ Police Commissioner, Bhubaneswar-Cuttack , who may impose any additional conditions as deemed appropriate. The orders of the Government vide its order No 6540/ R&DM (DM) dated 18th November, 2021 may be referred.
- Auditoriums/ assembly halls/ similar facilities shall be allowed to open up to 50% of capacity with due compliance to covid protocols.
- Open Air Theatres / Jatras /Operas shall be permitted by the local authorities (District Magistrate/SP/ Municipal Commissioner or any other officer authorized) subject to compliance of COVID-19 safety protocols such as mandatory wearing of face masks, physical distancing, provision of thermal scanning, etc. Keeping the size of the ground/ space in view, appropriate number of persons (subject to a ceiling of 1000 persons) will be allowed ensuring maintenance of prescribed physical distancing norm i.e., maintaining a distance of 6 feet from each other and the seating arrangement shall be made accordingly. As far as possible, facility for online booking of tickets may be arranged by the organizers and sufficient number of counters shall be opened to prevent crowding during physical booking of tickets. Facility of advance booking online as well as through counters may also be organized. The organizers shall be responsible for due compliance of these norms/ conditions.

- For indoor halls the numbers of viewers/ spectators shall not exceed 50% of the seating capacity of the hall.
- Cinema halls, theatres, multiplexes, in closed places shall be allowed to open with up to 50% of capacity and operate with due compliance to covid protocols.
- Public parks are allowed to remain open subject to strict observance of COVID-19 safety protocols with compulsory mask use and social distancing. The park authority shall regularly inspect and enforce COVID appropriate protocol. In case of violation, park authorities may order closure of such parks where it is not possible to enforce COVID appropriate behavior.
- Zoological Parks/ Nandan Kanan Zoo/ Botanical Garden shall be allowed to open with due compliance to covid protocols. However, online booking tickets for entry into Zoo/ Botanical Garden are mandatory. The visitors shall be regulated at entry & exist points.
- Visit to archeological/ historical monuments owned by Govt. shall be allowed to open with due compliance to covid protocols. However, online booking tickets for entry into these places are mandatory. The visitors shall be regulated at entry & exist points.
- All official meeting/ training etc. shall be allowed with participation of maximum 100 persons only with prior written approval of the Collector/ Municipal Commissioner and Official programmes for inauguration/ laying of foundation stone etc. shall be allowed with participation of maximum 50 persons adhering to COVID- 19 protocols. Virtual/ online meetings & trainings shall be encouraged. No cultural/ entertainment programme are allowed.
- Indoor & outdoor film shooting/ TV serial related shooting shall be allowed across the State observing COVID protocol. However, in closed places, the number of persons in the shooting shall not exceed 50 persons with full compliance to COVID protocols.

The person having double dose/final vaccination certificate or Rapid Antigen Test (RAT) (-ve)/ RT PCR (-ve) Report obtained within 72 hours prior to the function will be allowed to attend the function in case of Auditoriums/ assembly halls/ similar facilities/ Cinema halls, theatres in halls/ closed places/ marriages and cultural functions to be held in Indoor halls.

In case of Government meetings, workshops, conferences etc. COVID-19 safety protocols such as mandatory wearing of face masks, physical distancing, provision of thermal scanning, etc. shall be followed.

The organiser of the function will ensure adherence of COVID-19 safety protocols such as wearing of masks, maintaining social distancing of at least six(6) feet between participants and provision of thermal scanning & use of hand wash or sanitizer will be mandatory.

- Marriages, thread Ceremony/ Bratopanayan, and related gatherings with approval from local authorities shall be allowed with a ceiling of **100 persons(for the entire event)** including hosts, guests, priests and catering and other support staff with adherence to COVID-19 safety protocols subject to the following conditions:
 - (i) Under no circumstances, the number of participants shall exceed the ceiling for the entire event.
 - (ii) In closed spaces, subject to the above ceilings such number of persons shall be allowed as would be feasible to follow Covid protocols. In closed places, the number of persons including the invitees shall be allowed up to 50% of the hall capacity with a ceiling of **100** persons.
 - (iii) In open spaces, keeping the size of the ground/ open space in view, appropriate number of persons will be allowed, subject to the above ceilings, so as to ensure maintenance of prescribed physical distancing norm.
 - (iv) Marriage processions shall be allowed with due prior written approval from competent authorities subject to the ceiling **30** participants including bridegroom, priest, friends, relatives, guests, members of band party, light & sound systems etc. The number of persons in marriage procession shall count towards the above said ceiling of **100** persons.
 - (v) Marriage shall mean for this purpose of this order the marriage function and one reception only. All other events/ activities related to such functions shall be organized in houses with family members only. No outside guest shall be allowed to participate in such associated functions.
 - (vi) All other conditions/ stipulations for marriage, funeral and last rites related gatherings shall be followed as per the Government guidelines released vide Revenue and Disaster Management (DM) Department letter No. 2321/ R&DM(DM) dt. 30.04.2021.
 - (vii) All other conditions/ stipulations for thread ceremony/ bratopanayana and related rituals shall be followed as per the Government guidelines released vide Revenue and Disaster Management (DM) Department letter No.2666 dated 18.05.2021.
- Funerals, last rites and related gatherings with approval from local authorities shall be allowed with a ceiling of **50** persons.

In case of violation of COVID-19 safety protocols during these activities, Local Authorities can take strict action including criminal action under relevant acts including Disaster Management Act, 2005. Such violation shall entail closure of functions along with heavy penalty as decided by the local authorities.

- **Religious Festivals/ festivities:** While observing religious festivals/ festivities/ functions, rituals shall be allowed with strict observance of COVID protocols. However, no large gathering shall be permitted.

In case of violation of COVID-19 safety protocols, local authorities can take strict action including criminal action under relevant acts including Disaster Management Act, 2005. Such violation shall entail fines for devotees as decided by the local authorities.

Guidelines at Bhubaneswar/ Jharsuguda Airport:

- De-boarding should be done ensuring physical distancing.
- On arrival, random RTPCR Testing may be undertaken for passengers who shall co-operate with the testing team.
- The passengers found to be symptomatic during screening shall be immediately isolated and taken to medical facility as per health protocol.

Testing & Surveillance:

- Collectors/ Municipal Commissioners will take measures for random testing of RAT/ RTPCR in crowded places.

Night curfew: Night Curfew shall be imposed **in all urban areas of the State from 9.00 PM to 5.00 AM every day.** There shall be no movement of vehicles except for exigencies on production of proper evidence.

All District Magistrates/ SPs/ Municipal Commissioners/ Police Commissioner, Bhubaneswar-Cuttack shall strictly enforce the above measures. For the enforcement of social distancing, as far as possible the provisions of Section 144 of the Criminal Procedure Code (CrPC) of 1973 shall be used.

The other conditions/ stipulations prescribed in Order No.7554/R&DM(DM) dt.29.12.2021&Order No.7592/R&DM(DM) dt.31.12.2021 for Night Curfew shall remain in force.

Functioning of Offices

- All offices (excluding Health & FW/ Police/ Fire Services/ Disaster Management and such other services dealing with emergency services) under the control and superintendence of Govt. of Odisha , Public undertakings/ corporations/ Societies/ Autonomous Bodies shall operate with 50% of the staff. However, GA & PG Department shall issue detailed guidelines/ SOP regarding attendance of officers & staff.
- In case of Central Govt./ other private establishments, the officers & staff of such establishments shall be encouraged to work from home as far as possible.
- Staggering of work/ business hours will be followed in offices, work places, shops, markets and industrial & commercial establishments.

- Virtual/ online meetings & trainings shall be encouraged.
- Non-adherence to these guidelines/ order will invite action under appropriate provisions of Disaster Management Act, 2005.


In case of any other doubt, the State Government in Revenue & Disaster Management (Disaster Management) Department will issue necessary directions or clarifications.

By orders of the Governor


CHIEF SECRETARY, ODISHA

Memo No. 65 / R&DM(DM) Date: 05/01/22

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 66 /R&DM(DM) Date: 05/01/22

Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police Fire Services/Police Commissioner, Bhubaneswar-Cuttack/ All RDCs/ All Collectors/ Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 67 / R&DM(DM) Date: 05/01/22

Copy forwarded to the Joint Secretary (Disaster Management), Ministry of Home Affairs (Disaster Management Division), Government of India for kind information.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)